

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No. 176 of 2020**

**IN THE MATTER OF:**

**Hareshbhai Ambala Patel Shareholder  
Of Patidar Chemical Pvt. Ltd.**

**....Appellant**

**Vs.**

**Registrar of Companies**

**...Respondent**

**Present:**

**For Appellant:**

**Mr. Jasdeep Dhillom and Ms. Natasha Dhruman  
Shah and Ms. Shilpi Chowdhary, Advocates.**

**For Respondent:**

**ORDER**

**(Through Virtual Mode)**

**20.10.2020:** Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by **1<sup>st</sup> December, 2020**. Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post. Also the Learned Counsel for the Appellant is directed to file the copy of the Company Appeal No. 90/252(3)/NCLT/AHM/2020, before the Office of the Registry in two sets before the next date of hearing.

The Registry is directed to List the matter on **1<sup>st</sup> December, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

sr/nn